[श्री प्यारेलाल करील 'तालिब']
कांग्रेस में ऐसे लोग थे जो यह नहीं चाहते थे
कि कांग्रेस से मुसलमान उम्मीदवार कामयाव
हो । इस पर उन्होंने संगठन करके यह
ऐलान किया कि हम एक दूसरे उम्मीदवार,
एक इन्डिपेन्डेन्ट हिन्दू उम्मीदवार की मदद
करेंगे। जब मुसलमानों ने यह देखा कि हमारे
कांग्रेस के मुस्लिम उम्मीदवार के कामयाव होने
की कोई गुंजाइश नहीं है और हमारा उम्मीदवार कामयाब नहीं हो सकता तो ऐसे हालात में
उन्होंने फैसला किया कि श्री मौर्य को वोट
दिया जाये ग्रीर इस तरह से उन्होंने श्री
बी० पी० मौर्य को वोट देना गुरू किया।
बकौले शायर—

## हम तो डुबेंगे सनम तुम को भी लें ड्बेंगे।

मुसलमानों ने समझा कि हमारे उम्मीदवार के साथ नाइंसाफी हो रही है इसलिये उन्होंने तय किया कि हम हिन्दू उम्मीदवार को कामयाब नहीं होने देंगे बल्कि श्री मौर्य को हिट देंगे जो कि रिपब्लिकन पार्टी के उम्मीद-बार हैं। हम ऐसे किसी हिन्दू को वोट नहीं देंगे जो कि हमारे खिलाफ है बल्कि हम ऐसे उम्मीदवार को वोट देंगे जो गरीबों का नमाइन्दा है । ग्रौर इस तरह से उन्होंने श्री मौर्य को बोट दिया। श्री मौर्य रिपब्लिकन पार्टी की वजह से नहीं और न ही अपने पोलिटीकल केरियर की वजह से कामयाब हुए बल्कि मुसलमानों ने जब यह देखा कि ऐसे हालात पैदा हो गये हैं जिसकी वजह से उन्हें श्री मौर्य को बोट देने का फैसला किया । यहां तक कि उन्होंने कुरान शरीफ के ऊपर हाथ रख कर वायदा किया कि हम मौर्य साहब को वोट देंगे और उनकी मदद करेंगे । इसका नतीजा यह हम्रा कि मौर्य साहब जीत गये और वहां ग्रसेम्बली के जितने कांग्रेसी उम्मीदवार थे वह सब हार गये। उनका जीतना सुबाई गवर्नमेन्ट के लिये श्रीर वहां के चीफ मिनिस्टर के लिये एक बड़ी शर्मनाक बात थी । इसके बाद उनके ऊपर मुकदमा चलाया गया और मैं इसकी बैक-ग्राउन्ड ग्रापको बताना चाहता हूं कि क्यों उनके खिलाफ मुकदमा चलाया गया । मैं यह बात सदन को बताना चाहता हूं कि किस तरह से डी० ग्राई० ग्रार० का हमारी सरकार दुष्पयोग कर रही है । ग्राप्रैल में श्री मौर्य ने इलाहाबाद में तकरीर की । ग्रीर इसके बाद वह सदन में ग्राये और फिर उन्होंने यहां पर तकरीर की । इसके बाद वह जगह-ब-जगह घूमे । फिर भी उनको गिरफ्तार नहीं किया गया ।

THE DEPUTY CHAIRMAN Mr. Kureel, you may continue for another five minutes after lunch. Trie Minister of Parliamentary Affairs.

1 P.M.

## ANNOUNCEMENT RE. GOVERN-MENT BUSINESS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): With your permission Madam, I rise to announce that Government Business in this House for the week commencing 17th February, 1964, will consist of: —

- (1) Further discussion of the Motion of Thanks on the Address by the Vice-Presi dent discharging the functions of the President.
- (2) Discussion on the Mid-term Appraisal of the Third Five-Year Plan on a motion to be moved by the Minister of Planning.

SHRI BHUPESH GUPTA (West Bengal): Madam Deputy Chairman, I think before we take up the discussion on the Mid-term Appraisal we should discuss another thing, that is, the situation arising out of the disturbances in East Pakistan and West Bengal. The other day you will have noted that the Home Minister said that it

would be discussed, if necessary, after the discussion on the Vice-President's Address. In the other House, however, he has agreed that the discussion could take place even earlier before the Vice-President's Address was taken up. In the other House the discussion is over, and the discussion on the Vice-President's Address has star. ted vesterday. I think that we can make this arrangement. Next week immediately after this we can take up the discussion on the East Pakistan and West Bengal situation. May he some more new facts will come up and developments will take place, and we may have our suggestions to make. If it is so, then we can cut out many of the references in the course of the discussion on the Vice-President's Address to East Pakistan events and so on. I think it should be don >. In the other House even before the discussion on the Vice-President's Address it was found reasonable by the Home Minister and the Government and the Chair that that shoud be separately discussed. If we had known it, we would also have insisted upon it. Now the Home Minister has done it in respect of that House and I hope that he will do this in respect of this House also.

Therefore, immediately after the discussion on the Vice-President's Address is over I would request the Home Minister to take up this discussion. It will give us an opportunity to say things on the basis of the latest developments, and they are laking place very fast. I hope that the position is clear. We do say that this is the House of the States. When a State is involved and when it Is not a controversial party issue, I think the proper place is this—I do not say that the other House should not do it—this place above all should discuss it, this House should discuss it. Therefore, I would request our new Leader of the House, our esteemed Home Minister and my beloved friend, Shri Satya Narayan Sinha, to agree to this thing and accommodate is.

1077 RSD—3.

SHRI SATYA NARAYAN SINHA: There were 12, 13 or 14 adjournment motions there. The matter was discussed under the rules, under convention. The Speaker said that he could not allow adjournment motions when the Vice-President's Address was going to be discussed immediately. This has been the convention there that no adjournment motion, when an early opportunity was there to say things, would be allowed. Then the Speaker said that he would, watch and see, and if the matter was not sufficiently discussed during the debate on tl e them another opportunity to do that. It is true, Madam, that in that House it has been discussed. Here also all that I would submit is, if you feel after this entire discussion is over that the matter has not been sufficiently discussed, Government will have no objection. But the debate on the Vice-President's Address should not be interrupted.

Government Business

SHRI BHUPESH GUPTA: I am not saying

SHRI SATYA NARAYAN SINHA: What 1 submit is, if the Chair is satisfied that it has not been sufficiently discussed, then Government will have no objection to allot some time.

SHRI BHUPESH GUPTA: Madam, we do not have adjournment motions. All the opposition signed a motion— Shri Ganga Sharan Sinha, Shri Dahyabhai Patel, Shri Vajpayee, all of us without any exception—a "no-date-yet-mentioned" motion which we gave before the Vice-President's Address was taken up. We do not have adjournment motions

SHRI SATYA NARAYAN SINHA: Madam, I said that the matter has been left to you. If you think that sufficient discussion has not taken place . . .

SHRI BHUPESH GUPTA: We want to arrange the discussion. If you

Resolution re ending [RAJYA SABHA]

[Shri Bhupesh Gupta.] agree, then in the course of the discussion on the Address we will not mix up this subject with other subjects. You please commit to it.

SHRI SATYA NARAYAN SINHA: The Vice-President's Address is being discussed in this House. Perhaps this is the second or third day. Monday will be the third day. Already the matter is being discussed. All that 1 have submitted is that if the Chair feels that the matter is not sufficiently discussed, certainly she will permit the House to discuss that matter separately. What is the argument over that?

SHRI BHUPESH GUPTA: Why are you putting this responsibility on the Chair?

THE DEPUTY CHAIRMAN: Several Members of the parties in the Opposition did represent that there should be a debate on this subject. I stated that when the Vice-President's Address was being discussed here, this matter would be referred to by several Members. I think the Home Minister also said that if the House was not satisfied with the reply to that discussion, then there would be a day named for special debate. I think that position is very clear now. We will be finishing the debate on the Address on Tuesday evening. After that if it is necessary, we will make room for this debate. I think the Minister of Parliamentary Affairs and the Home Minister as well have no objection to it.

SHRI BHUPESH GUPTA: I agree, Madam. You have got both the Ministers present here. Our notice of the motion is pending with you with regard to Shri Maurya, Shri Dasarath Deb and Shri Biren Du'tta. The Home Minister and the Minister of Parliamentary Affairs are there. Is it not their duty to get these people out to enable them to attend the Budget Session?

THE DEPUTY CHAIRMAN: That is another point.

state of emergency

SHRI BHUPESH GUPTA: They should say something about that.

THE DEPUTY CHAIRMAN: I have said that if there is need to have a special debate, it will be granted to the House.

The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at halfplast two oif clock, THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) in the Chair.

## RESOLUTION RE. ENDING STATE OP EMERGENCY—continued

شری پہارے لال کریل معطالب، : شری مان جی – میں موریہ کے متعلق کہت ہما تھا - سجوے اس پو اعتراض نہیں ہے کہ آپ سوریہ کو عمر بھر کے ہود کے سوا فاے دیں مجھاس میں کوئے اعتراض نہیں ہے کہ آپ ان پر ک اعتراض ہے - مہن نے پہاں پر سدن میں کہا تھا تھ ان کو بلا وارنت کے گرفٹار کیا گیا حالانکہ جس رول کے ماتصت، جس رول ۲۱ کے ماتحت کو تی – آئی – آر - میں گوفار دھا گیا تہ اس میں ان کو بلا وارنٹ کرفتار نهیں کو سکتے تھے - عر ان